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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.1112/99
M.A.No.1001/99

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 5th day of November, 1999

1. Jag Naresh
s/o Shri Tilak Ram
r/o 1416, Sector-V
R.K.Puram
New Delhi.
2. Rajbir Singh
s/o Shri Charan Singh
r/o K-219, Kali Bari Marg
New Delhi.
3. Sita Ram
s/o Shri Asha Ram
r/o 192, Panav Udyan Narela
New Delhi.
4. Ram Briksha
s/o Shri Chandra Dev
r/o 143, Pragati Maidan
New Delhi. Applicants

(By Shri A. K. Trivedi, Advocate)

Vs.

1. Union of India through
its Chief Controller of Accounts
Ministry of Finance, Room No.240-B
North Block, New Delhi - 110 001.
2. Senior Accounts Officer (Admn. & Coord)
Office of the Chief Controller of Accounts
Ministry of Finance
New Delhi - 1. Respondents

(By Shri K.C.D.Gangwani, Advocate)

O R D E R (Oral)

The applicants claim to have ~~been~~ worked with the respondents for various periods during 1998-99. Their grievance is that while their services have been terminated, the respondents have engaged freshers and outsiders in their place.

On

2. Today, when the matter came up the learned counsel for the respondents submits that the alleged juniors and outsiders have already left the services of the respondents. He further submits that there is no further work available with the respondents at present.

3. In view of the submissions made by the learned counsel for the respondents, I dispose of this OA with a direction that in case the respondents have further requirement of casual labourers, they will also consider the applicants herein giving them preference on the basis of their engagement already rendered with the respondents. After their re-engagement the respondents will also consider the cases of the applicants for grant of temporary status as per the relevant Scheme. The OA is disposed of as above. No costs.

R.K.Ahooja —
(R.K.Ahooja)
Member(A)

/rao/